<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 374 OF 2017 & IA NO. 575 OF 2017

Dated: 18th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: NLC India Limited Vs. Tamil Nadu Electricity Regulatory	Commission & Anr		Appellant(s) Respondent(s)
		••••	Respondent(s)
Counsel for the Appellant(s) :	Mr. M. G. Ramachandran Ms. Ranjitha Ramachandran Ms. Poorva Saigal Mr. Shubham Arya		
Counsel for the Respondent(s) :	Mr. Sethu Ramalingam for R-	1	
	Mr. S. Vallinayagam for R-2		

<u>ORDER</u>

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1 and Mr. Vallinayagam takes notice on behalf of Respondent Nos. 2 and they seek four weeks time to file reply.

List the matter on <u>19.02.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 16.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member